

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).955/2005

(From the judgement and order dated 28/07/2004 in SA No. 71/1990  
of The HIGH COURT OF CALCUTTA)

PRADIP KUMAR CHATTERJEE & ANR.

Petitioner(s)

VERSUS

ASTO PRAMANIK

R espondent(s)

(With prayer for interim relief and office report )

Date: 05/05/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Mr. G.S. Chatterjee,Adv.

Mr. Raja Chatterjee, Adv.

Mr. Sachin Das, Adv.

For Respondent(s)

Mr. Ranjan Mukherjee,Adv.

UPON hearing counsel the Court made the following

O R D E R

Counsel for the parties state that they have discussed the matter and there is possibility of

a settlement. The only matter remains to be settled is the quantum of rent.

Put up after summer vacation.

(Ajay Kr. Jain)  
(Vijay Dhawan)

Court Master  
Court Master